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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CONT.CAS(C) 5/2020**

AMIT SAHNI

..... Petitioner

Through: Petitioner in person.

versus

SATYA GOPAL & ANR

..... Respondents

Through: Mr. Gautam Narayan, ASC GNCTD
with Ms. Ritika Bohra, Advocate.

CORAM:

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

% **08.11.2021**

The hearing has been conducted through hybrid mode (physical and virtual hearing).

CM APPL. 442/2020 (Exemption)

1. Allowed, subject to all just exception.
2. The application stands disposed-off.

CONT.CAS(C) 5/2020

3. The petitioner seeks appointment of Law Officers for the 16 Jails in New Delhi.
4. The leaned ASC for GNCTD, who appears on service of the advance notice, states that 14 Law Officers have already been appointed and are expected to be at their respective jails on daily basis. Two of the fourteen appointees are handling dual charge. One officer is looking after two jails i.e. Jail Nos.16 and 14 and the other officer is looking after Jail Nos.11 and 15. In effect, all jails have the assistance of Law

Officers. He further submits that in due course, two more Officers shall be appointed to have individual charge of the two jails.

5. In view of the above, at joint request renotify on 15.12.2021.

NAJMI WAZIRI, J

NOVEMBER 8, 2021

SS